

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

(27)



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

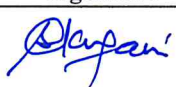
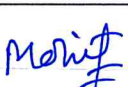
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	CA (CAA) No.135/230/HDB/2017
COMPANY PETITION/APPLICATION NO.	
NAME OF THE COMPANY	Ranganath Ventures Pvt Ltd
NAME OF THE/DEMERGED COMPANY	Ranganath Properties Pvt Ltd
NAME OF THE TRANSFEREE/RESULTING COMPANY	Ranganath Ventures Pvt Ltd (Resulting Co)
UNDER SECTION	230

Counsel for TRANSFEROR/DEMERGER COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
SUNIL KUMAR JAIN	Chartered Accountant	SSUNILJAIN@GMAIL.COM 9393330101	
MOHIT BOTHRA	COMPANY SECRETARY	BOTHRA@SUNILSANJAY.COM 7568323130	

Counsel for TRANSFEREE/RESULTING COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
SUNIL KUMAR JAIN	Chartered Accountant	SSUNILJAIN@GMAIL.COM 9393330101	
MOHIT BOTHRA	COMPANY SECRETARY	BOTHRA@SUNILSANJAY.COM 7568323130	

Heard Shri Sunil Kumar Jain, Learned CA and Shri Mohit Bothra, Learned CS for the Demerged / Resulting Companies.

The Learned Representatives for the Petitioner Company sought time to submit consent affidavit of shareholders and creditors of both the companies. Post the matter as part-heard on 08.12.2017.



Member (T)

Bm



Member (J)